

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE, CHENNAI)

Original Application No.266 of 2017 (SZ)

Sri. Jose Parayil,
S/o. Devassia

.... Applicant

Vs

State of Kerala and 6 Others

... Respondents

Report submitted by 3rd Respondent

It is submitted that the 3rd respondent is submitting the report dated
08.09.2020 in the above Original Application along with the Judgment of
Hon'ble High Court of Kerala.

To that effect this memo is filed and the same may be recorded.

E.K.KUMARESAN



STANDING COUNSEL FOR STATE OF KERALA

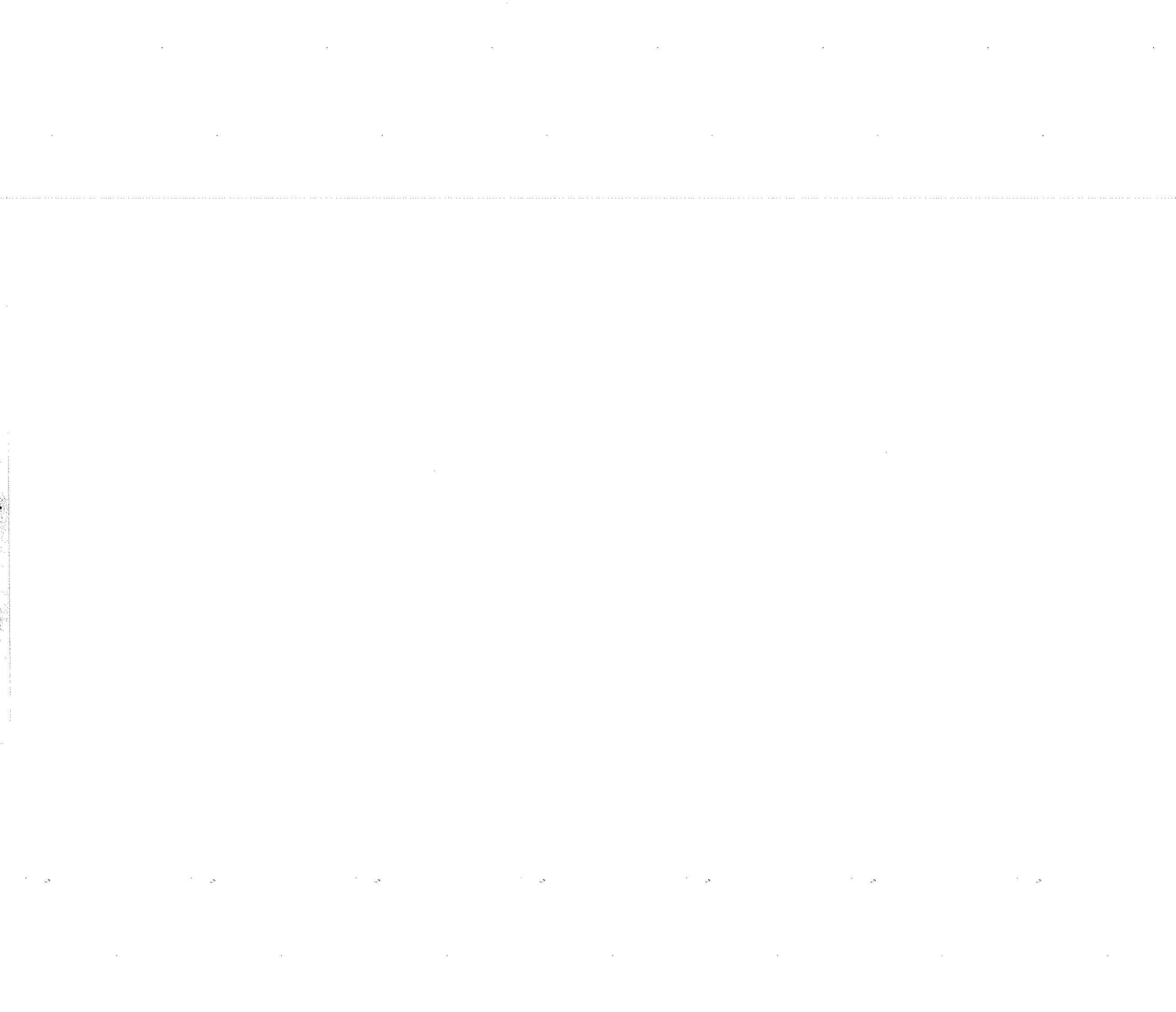
Counsel for 3rd Respondent



REPORT SUBMITTED BY THE GEOLOGIST, WAYANAD BEFORE
THE HON'BLE NATIONAL GREEN TRIBUNAL, CHENNAI, IN
APPLICATION No.266/2017 SUBMITTED BY JOSE PARAYIL

I am the Geologist, District Office, Department of Mining and Geology, Wayanad and the 3rd respondent in the above Application.

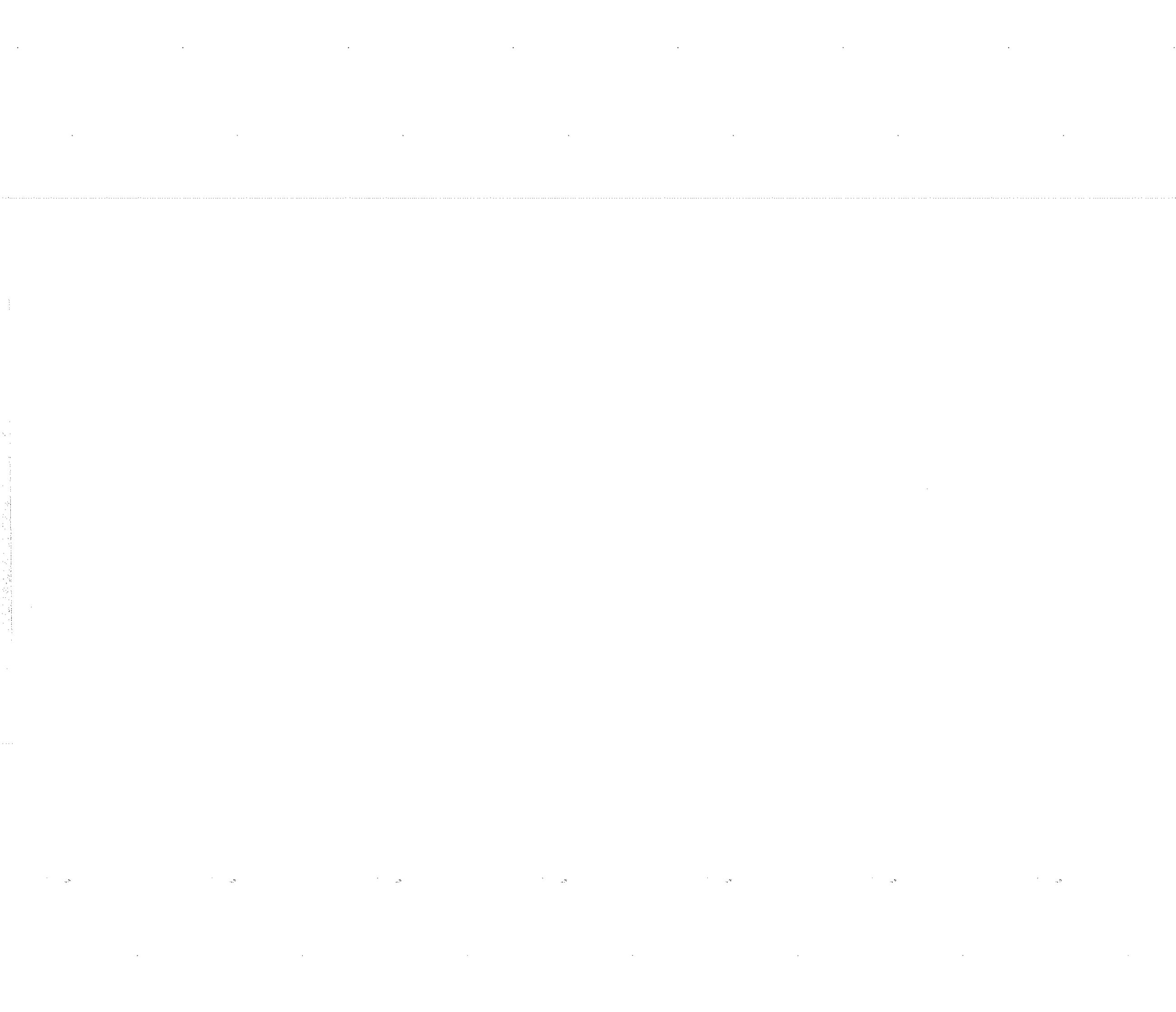
Sri. P.V. Devassykuty, Managing Partner, M/S Sila Bricks and Granites, Nallomadu P.O. Wayanad possessed a Certificate of Registration for stocking and selling and / processing of minerals vide No:9/2014-15/MM/GS/DOW/M-640/2015 dated, 25.03.2015 issued from the office of this respondent. It was valid for a period of five years till 24.03.2020. He also possessed a Dealer's License No:75/2015-16/DL/GS/CRU/DOW/M-1001/2016 dated, 31.03.2016 which was valid till 30.03.2017. Both the registration and license were issued as per Kerala Minerals (Prevention of Illegal Mining, Storage and Transportation) Rules, 2015 for stocking and selling of granite building stone products in 0.3358 Hectares of land in Survey No. 17/1 of Nallomadu Village of Mananthawady Taluk, Wayanad District. When he applied for the renewal of Dealers License on 10.10.2019, the same was not considered because it was certified by the Revenue Department that the land applied for Dealers License was assigned as per Rule 4 of Kerala Land Assignment Rule, 1964 and also in accordance with conditions under Rule 9(1.9(2). He approached the Hon'ble High Court vide WP(C) 685/2020 against the decision of the Geologist. The Hon'ble Court vide Judgment dated, 13.01.2020, directed the Geologist to reconsider the application and pass orders after affording an opportunity of hearing to the petitioner. Copy of the judgment is marked as Exhibit R3-1. The Geologist on 27.02.2020 renewed the Dealers License vide No:74/2019-20/MM/GS/DOW/M-1484/2019. The validity of the Dealers License was limited to a period till 24.03.2020 since the Registration was about to expire on



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24.03.2020. The application submitted during that time for renewal of registration was not considered as he had possessed valid registration.

After the expiry of Registration, the Managing Partner of the crusher unit approached this respondent for its renewal. On 27.04.2020, he submitted an application for the renewal of Dealers License which was also expired on 24.03.2020. However, the office of this respondent received a communication from the Sub Collector, Mananthavady stating that a direction has been given to the Tahsildar, Mananthavady to cancel the patta issued for agricultural purpose to the land in which M/S Sila Bricks and Granites is situated. Based on the communication, an explanation was sought from the Managing Partner of the firm regarding the cancellation of the patta of the land where he had applied for Dealers License and Registration. In reply, he stated that neither the patta is cancelled nor any hearing is being conducted in this regard by the Tahsildar, Mananthavady. However, on 06.05.2020, this office received a copy of letter No: A3-7697/2015 from the Tahsildar Mananthavady addressed to the firm stating that action is being taken to cancel the patta of the land and the same could not be completed because of closure of office due to COVID-19. The letter also states that the hearing will be conducted shortly and the patta will be cancelled. After that on 18.05.2020, this office conducted a hearing of the Managing Partner after issuing notice to him. He attended the hearing and stated again that the patta is not cancelled and hence his application is to be considered. The Certificate of Registration for stocking and selling and / processing of minerals is issued vide Rule 9(2) of Kerala Minerals (Prevention of Illegal Mining, Storage and Transportation) Rules, 2015 for a period of five years. A Dealers License is issued for a period one year as per the Rule 15 of the above rules to a land in which there is valid Registration. As the process of cancellation of patta was in progress, the application for renewal of Dealers License and Registration was not considered and the same was communicated vide letter No:DOW/M-328/2020 dated, 20.05.2020. The Managing Partner of the firm filed WP (C) No.10582/2020 before the Hon'ble



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High Court against the decision of this respondent. The Hon'ble High Court vide judgment dated. 29.05.2020 in WP (C) No.10582/2020 ordered to grant renewal of the Dealers License and depot license on provisional basis. The Hon'ble court also ordered that the proposed land assignment cancellation proceedings which is pending against the petitioner shall not be a ground for even refusing the renewal of the depot license and dealer's license at least on provisional basis. Copy of the judgment is marked as Exhibit R3-2. Consequently, this respondent had considered the application of the firm and renewed the dealer's license and depot registration on provisional basis with the condition that the validity the same is subject to final land assignment cancellation proceedings by the revenue authorities concerned.

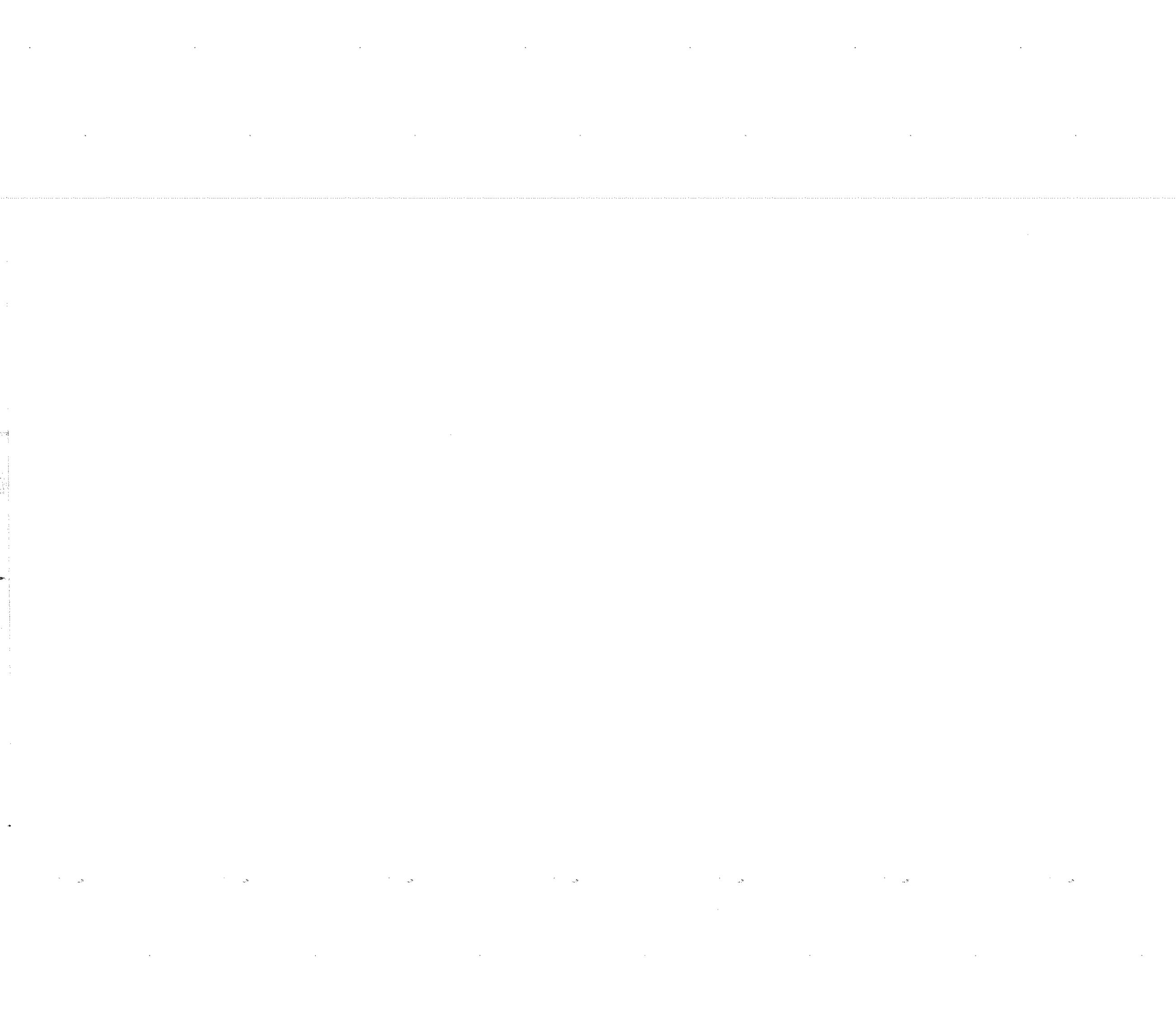
Dated this the 8th day of September, 2020.




Geologist, Wayanad

3rd Respondent

GEOLOGIST
DISTRICT OFFICE
DEPT. OF MINING & GEOLOGY
MEENAKSHI, WAYANAD - 374 591



(4)

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ALEXANDER THOMAS

FRIDAY, THE 29TH DAY OF MAY 2020 / 8TH JYAISHTA, 1942

WP(C).No.10582 OF 2020 (W)

PETITIONER :

SILA BRICKS AND GRANITES, NALLOORAD POST, THONICHAL,
MANANTHAVADY-670645, WAYANAD DISTRICT, REPRESENTED BY
ITS MANAGING PARTNER.

BY ADVS.

SRI.N.ANAND

SRI.GEORGE POONTHOTTAM (SR.)

SMT.NISHA GEORGE

RESPONDENTS:

- 1 STATE OF KERALA, REPRESENTED BY THE SECRETARY,
DEPARTMENT OF REVENUE, GOVERNMENT SECRETARIAT,
THIRUVANANTHAPURAM-695001.
- 2 THE DISTRICT COLLECTOR,
CIVIL STATION COMPLEX, KALPETTA, WAYANAD-673121.
- 3 THE SUB COLLECTOR, REVENUE DIVISIONAL OFFICE,
MANANTHAVADY-670645, WAYANAD DISTRICT.
- 4 THE TAHSILDAR, TALUK OFFICE, MANANTHAVADY-670645,
WAYANAD DISTRICT.
- 5 THE DIRECTOR OF MINING AND GEOLOGY,
DIRECTORATE OF MINING AND GEOLOGY, KESAVADASAPURAM,
PATTOM PALACE P.O., THIRUVANANTHAPURAM-695004.
- 6 THE GEOLOGIST, DISTRICT OFFICE, DEPARTMENT OF MINING
AND GEOLOGY, PBM BUILDING, MEENANGADI, WAYANAD-
673571.
SRI.SAIGI JACOB PALATTY, SR.GOV'T.PLEADER

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON
29.05.2020, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

ALEXANDER THOMAS, J.

W.P(C) No.10582 of 2020

Dated this the 29th day of May, 2020

JUDGMENT

The case set up in this Writ Petition (Civil) is as follows:

On the directions of the Sub Collector, the Tahsildar has initiated proceedings to cancel the assignment of lands now under the possession of the petitioner. Assignment is sought to be cancelled on the ground that lands were used for a purpose for which it was not assigned. The Sub Collector has by Ext.P4 directed the Tahsildar to cancel the assignment of lands under the possession of the petitioner. The Tahsildar has himself by Ext.P6 stated that at the conclusion of proceedings, assignment will be cancelled. Thus the continuation of proceedings before the Tahsildar is meaningless. On the basis of the directions issued by the Sub Collector to the Geologist vide Ext.P4 and P13, the latter vide Ext.P18 has rejected the application for renewal of depot registration and dealers licence, solely on the ground that proceedings for cancellation of assignment is pending. It is in the light of these averments and contentions, the petitioner has filed the instant Writ Petition (Civil) with the following prayers:

- "i. *Issue a Writ of Certiorari or any other appropriate Writ, Order or direction quashing Ext.P5 and P6 and all further proceedings consequent thereto.*

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- ii. *Issue a Writ of Certiorari or any other appropriate Writ, Order or direction quashing Exhibit-P18.*
 - iii. *Issue a Writ, Order or direction declaring that there is no prohibition in using lands assigned under the Land Assignment Act for setting up a crusher unit.*
 - iv. *Issue a Writ of Mandamus or any other appropriate Writ, Order or direction directing Respondent No.6 to grant registration for sales depot and issue dealers licence under Rules 9 & 12 of the Kerala Minerals (Prevention of illegal Mining, Storage and Transportations Rules, 2015)*
 - v. *Issue such other Writ, Order or direction as this Hon'ble Court may deem fit in the facts and circumstances of the case."*

2. Heard Sri.George Poonthottam, learned Senior Counsel instructed by Sri.N.Anand, learned counsel appearing for the petitioner and Sri.Saigi Jacob Palatty, learned Senior Government Pleader appearing for the respondents.

3. After hearing both sides, it is seen that the impugned proceedings for cancellation of the land assignment grant has not been finalized in the manner known to law, which crucial aspect is disclosed by Ext.P-6 letter dated 05.05.2020 issued by the 4th respondent-Tahsildar. Ext.P-6 letter dated 05.05.2020 issued by the 4th respondent-Tahsildar reads as follows:

" വിഷയം : ക്വാറി/ക്രഷർ - ശില ബ്ലിക്ക് ക്രഷർ പ്രവർത്തനം സംബന്ധിച്ച .
സൂചന : 1) സബ് കളക്ടർ മാന്തവാടിയുടെ 20/02/2020 ലെ
RDMDY/2960/2019-C നമ്പർ കത്ത്.
2) ജിയോളജിസ്റ്റ് വയനാടിന്റെ 29/04/2020 ലെ നമ്പർ

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W.P(C) No.10582 of 2020

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കുറത്ത്.

3) താങ്കളുടെ 30/04/2020 ലെ അപേക്ഷ.

മേൽ വിഷയത്തലേക്ക് ശ്രദ്ധ ക്ഷണിക്കുന്നു. നല്ലൂർനാട് വില്ലേജിൽ കനമംഗലം ട്രോൺ റീ സർവ്വെ നമ്പർ 17/1 ൽ താങ്കളുടെ ഉടമസ്സതയിലുള്ള ശില ബ്ലിക്ക് & ഗ്രാനൈറ്റിസ് എന്ന ക്രഷർ പ്രവർത്തിക്കുന്ന സ്ഥലം DK/236/68F നമ്പർ പട്ടയം 1964 ലെ കേരള ഭൂപതിവ് ചട്ടത്തിലെ വ്യവസ്ഥകൾ പ്രകാരം കാർഷിക ആവശ്യത്തനായി പതിച്ചു നൽകിയതാണ്. പട്ടയ വ്യവസ്ഥകൾ ലംഘിച്ചതിനാൽ പട്ടയം റദ്ദു ചെയ്യുന്നതിനു നടപടികൾ സ്വീകരിക്കാൻ സൂചന 1 പ്രകാരം സബ് കളക്ടർ മാനന്തവാടി നൽകിയ കത്തിൽ സ്വീകരിച്ച നടപടികൾ അറിയിക്കുന്നതിന് സൂചന 2 പ്രകാരം ജിയോളജിസ്റ്റ് വയനാട് ആവശ്യപ്പെട്ടതായും ആയതിൽ ഈ കാര്യലയത്തിൽ നിന്നും സ്വീകരിച്ച നടപടികൾ അറിയിക്കുന്നതിന് സൂചന 3 പ്രകാരം താങ്കൾ അപേക്ഷ സമർപ്പിച്ചിരുന്നു. മേൽ വിഷയത്തിൽ C5-2145/2020 നമ്പർ ഫയൽ പ്രകാരം ഈ കാര്യലയത്തിൽ നടപടികൾ സ്വീകരച്ചുവരുന്നതാണ്. ഈ കാര്യലയത്തിൽ നിന്നും ആവശ്യപ്പെട്ടത് പ്രകാരം നല്ലൂർനാട് വില്ലേജ് ഓഫീസർ 05/03/2020 ന് 56/2020/NLD നമ്പർ പ്രകാരം റിപ്പോർട്ട് സമർപ്പിച്ചതാണ്. പ്രസ്തുത പട്ടയം റദ്ദു ചെയ്യാതിരിക്കാൻ താങ്കൾക്ക് എന്തെങ്കിലും ബോധിപ്പിക്കുവാനുണ്ടെങ്കിൽ 17/03/2020 ന് നേരിട്ട് തഹസീൽദാർ മുൻപാകെ ഹാജരാക്കുന്നതിന് നോട്ടീസ് നൽകിയിരുന്നതാണ്. എന്നാൽ കോവിഡ് 19 (കൊറോണ വൈറസ്) ബാധയുടെ പശ്ചാത്തലത്തിൽ താങ്കൾക്ക് നേരിട്ട് ഹാജരാക്കുവാൻ കഴിഞ്ഞില്ല. കോവിഡ് 19 (കൊറോണ വൈറസ്) മൂലമുള്ള ലോക്ക് ഡൗൺ പിൻവലിക്കുന്ന മുറയ്ക്ക് വിചാരണ നടപടികൾ നടത്തി പട്ടയം റദ്ദു ചെയ്ത ഉത്തരവ് നൽകുന്നതാണ്."

A reading of Ext.P-6 would make it clear that the proposed action for cancellation of the land assignment grant, may be taken up for consideration, only after the lifting of the lockdown, etc. The immediate grievance of the petitioner is that pursuant to Ext.P-13 communication dated 29.03.2020 issued by the 3rd respondent-Sub Collector to the 6th respondent-District Geologist, the latter is taking steps for cancellation or non-renewal of the depot licence earlier granted to the petitioner for

running his crusher unit in terms of the provisions contained in the Kerala Minor Mineral Concession Rules, 2015. In consequence thereof, the 6th respondent-District Geologist has taken the stand in the impugned Ext.P-18 notice dated 20.05.2020 that he is not in a position to renew the both the dealer's licence and the depot licence for the running of the petitioner's crushing unit in the subject property.

4. After hearing both sides, this Court is of the view that the stand taken by the respondents, more particularly, the 6th respondent that even the existing dealer's licence and the depot licence of the petitioner will not be renewed, on account of the proposed proceedings for cancellation of the land assignment grant, is not reasonable and proper. Indisputably, the proposed proceedings for cancellation of the land assignment grant has not been finalized in the manner known to law. Accordingly, it is ordered that the 6th respondent-District Geologist shall ensure that the plea of the petitioner for renewal of the dealer's licence and depot licence may be considered and the same could be granted on a provisional basis, provided the petitioner fulfills all other norms and eligibility conditions for such renewal. In other words, the mere fact that the proposed land assignment cancellation proceedings is now pending against the petitioner shall not be a ground for even refusing the renewal of the depot licence and dealer's licence atleast on a provisional basis.

5. Needless to say, the said the aspect regarding the grant of such provisional licence is to be determined with reference to the applicable norms in terms of the provisions contained in the Kerala Minor Mineral Concession Rules and such other guidelines. However, it is made clear that immediately after the land assignment cancellation proceedings are finalized in the manner known to law and if the land assignment grant is so cancelled etc., then it is certainly open to the 6th respondent-District Geologist to revoke such provisionally granted dealer's licence and depot licence to the petitioner.

6. Accordingly, further it is ordered that all issues raised by the petitioner regarding the legality and correctness of the impugned land assignment cancellation proceedings, are left open to be raised separately in appropriate proceedings in the manner known to law. Sri.George Poonthottam, learned Senior Counsel instructed by Sri.N.Anand, learned counsel appearing for the petitioner would submit that the petitioner is being advised to move a separate Writ Petition (Civil), so as to exclusively challenge the legality and correctness of the impugned land assignment cancellation proceedings. Needless to say, liberty is accorded to the petitioner to work out his remedies in the manner known to law. The petitioner will produce a certified copy of this judgment as well as the copy of this memorandum of this W.P(C) along with with all the exhibits before

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W.P(C) No.10582 of 2020

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the 6th respondent-District Geologist, for necessary information and further action.

With these observations and directions, the above Writ Petition (Civil) will stand finally disposed of.

Sd/-

**ALEXANDER THOMAS
JUDGE**

vgd

APPENDIX

PETITIONER'S EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE PATTA DATED 22/07/1967.
- EXHIBIT P2 TRUE COPY OF THE POSSESSION CERTIFICATE DATED 01/10/2018 ISSUED BY NALLOORNAD VILLAGE, WAYANAD DISTRICT.
- EXHIBIT P3 TRUE COPY OF THE TAX RECEIPT DATED 26/04/2019 ISSUED FROM NALLOORNAD VILLAGE OFFICE.
- EXHIBIT P4 TRUE COPY OF THE COMMUNICATION DATED 20/02/2020 ISSUED BY RESPONDENT NO.3 TO RESPONDENT NO.4.
- EXHIBIT P5 TRUE COPY OF SHOW CAUSE NOTICE DATED 09/03/2020 ISSUED TO THE PETITIONER BY RESPONDENT NO.4.
- EXHIBIT P6 TRUE COPY OF COMMUNICATION DATED 05/05/2020 ISSUED BY RESPONDENT NO.4.
- EXHIBIT P7 TRUE COPY OF ORDER DATED 20/01/2020 PASSED BY THE HON'BLE SUPREME COURT IN SLP (C) NO.13030-13031/2016 AND CONNECTED CASES.
- EXHIBIT P8 TRUE COPY OF ORDER DATED 19/06/2019 PASSED BY THE DIVISION BENCH OF THIS HON'BLE COURT IN WA NO.1453/2019.
- EXHIBIT P9 TRUE COPY OF JUDGMENT DATED 13/01/2020 PASSED BY THIS HON'BLE COURT IN WPC NO.685/2020.
- EXHIBIT P10 COPY OF PROCEEDINGS DATED 24/02/2020 ISSUED BY RESPONDENT NO.6.
- EXHIBIT P11 TRUE COPY OF DEALER'S LICENCE ISSUED BY RESPONDENT NO.6 DATED 27/02/2020.
- EXHIBIT P12 TRUE COPY OF COMMUNICATION DATED 06/02/2020 ISSUED BY RESPONDENT NO.5 TO RESPONDENT NO.6.
- EXHIBIT P13 TRUE COPY OF COMMUNICATION DATED 29/03/2020 ISSUED BY RESPONDENT NO.3 TO RESPONDENT NO.6.

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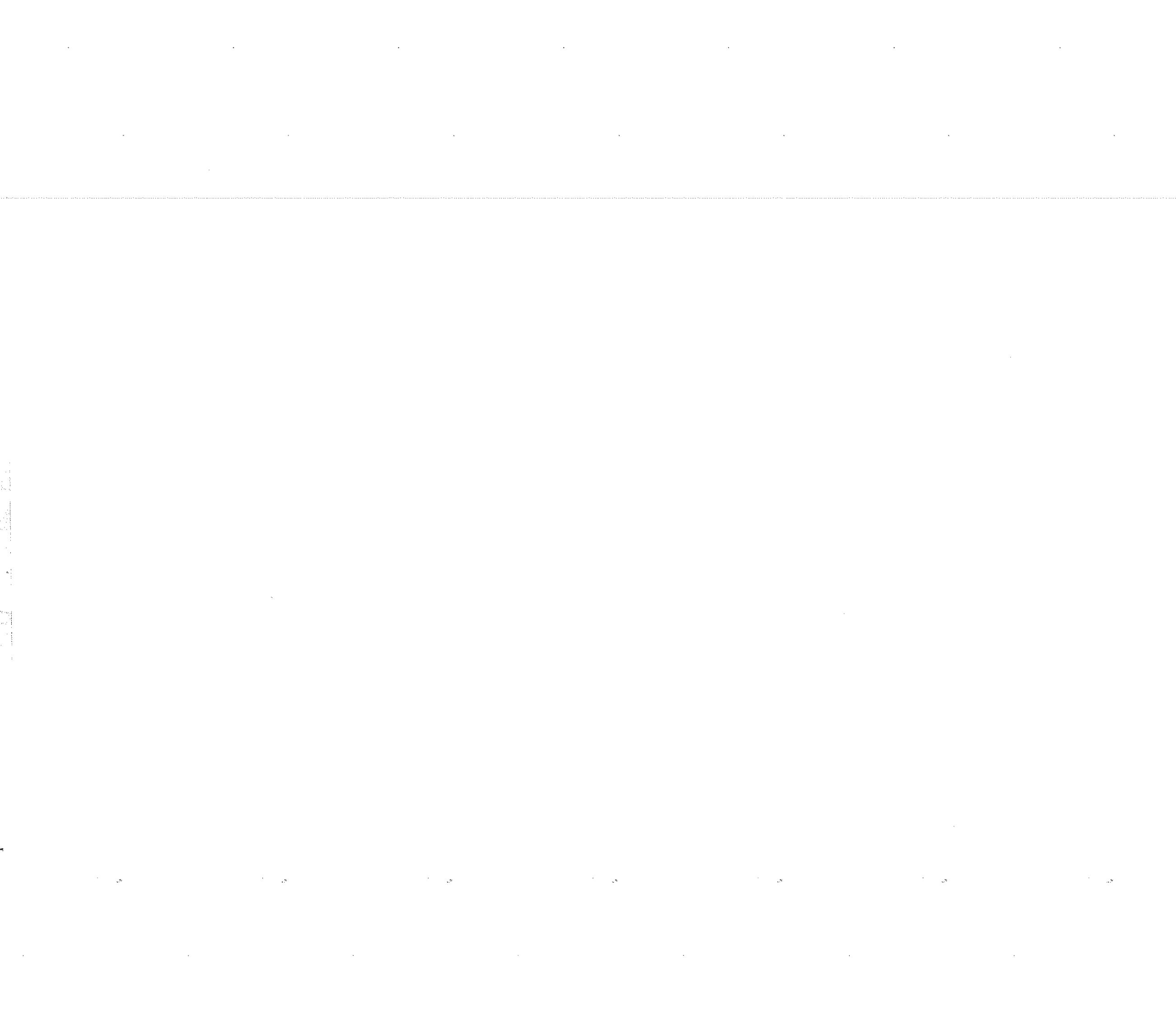
EXHIBIT P14 TRUE COPY OF APPLICATION SUBMITTED BY THE PETITIONER FOR RENEWAL OF DEPOT REGISTRATION IN FORM A DATED 23/02/2020.

EXHIBIT P15 TRUE COPY OF THE APPLICATION SUBMITTED BY THE PETITIONER FOR RENEWAL OF MINERAL DEALERS LICENCE IN FORM E DATED 27/04/2020.

EXHIBIT P16 TRUE COPY OF THE NOTICE DATED 29/04/2020 ISSUED BY RESPONDENT NO.6.

EXHIBIT P17 TRUE COPY OF THE NOTICE DATED 12/05/2020 ISSUED BY RESPONDENT NO.6 TO THE PETITIONER.

EXHIBIT P18 TRUE COPY OF THE NOTICE/ORDER DATED 20/05/2020 ISSUED BY RESPONDENT NO.6.



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IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE AMIT RAWAL

MONDAY, THE 13TH DAY OF JANUARY 2020 / 23RD POU SHA, 1941

WP(C) No. 685 OF 2020(I)

PETITIONER:

M/S.SILA BRICKS AND GRANITES,
NALLORNADU.P.O., THONICHAL, VELLAMUNDA,
WAYANAD-670731,
REPRESENTED BY ITS MANAGING PARTNER,
SRI.P.V.DEVASSYKUTTY.

BY ADVS.
SRI.AADITHYAN S.MANNALI
SRI.ALPHIN ANTONY

RESPONDENTS:

- 1 STATE OF KERALA,
REPRESENTED BY THE SECRETARY,
DEPARTMENT OF INDUSTRIES,
GOVERNMENT SECRETARIAT,
THIRUVANANTHAPURAM-695001.
- 2 THE DISTRICT GEOLOGIST,
DEPARTMENT OF MINING AND GEOLOGY,
MEENANGADI, WAYANAD-673591.

GP MANURAJ K J

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON
13.01.2020, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

JUDGMENT

Petitioner has approached this Court challenging Ext.P5 notice issued by the 2nd respondent, whereby application for dealers licence has been rejected for stocking and selling of aggregates of granite building stones. Petitioner was operating a crusher unit in Sy.No.17/19 of Nalloornadu village in Wayanad District.

2. According to the petitioner, he had all the permissions and necessary documents while obtaining the previous licence which was valid upto 30.03.2017. An application for renewal was submitted on 10.10.2019. The same was rejected on the ground that the land for which the dealer's license was applied was originally assigned under the the Kerala Land Assignment Rules, 1964.

3. I have heard the learned counsel for the parties.

4. I am of the view that, this is a fit case where the matter requires reconsideration by the 2nd

respondent. For the sake of brevity the impugned order is quoted under:

"Your attention is invited in the above mentioned subject. As per Ref (1) while considering your application for dealers licence, on finding that as per the records the above mentioned land in Re.Sy.No.17/9 in Mananthavady Taluk, Nallurnadu Village is one which was assigned under Rule 4 of the Kerala Land Assignment Rules 1964, you were given an opportunity as per Ref (3) above to show cause as to why the application should not be rejected. Accordingly in the hearing conducted in this office on 30.12.2019 as pr Ref (4) above, you have not submitted any further documents. It is also seen that the dealers license for the above mentioned land has not been renewed after 30.03.2017. Therefore in accordance with the Rules mentioned as (2) above it is not possible to renew your dealers license at present. Hence this application stands disposed off accordingly."

5. On going through the impugned order, I am of the view that, it does not deal with as to how and what manner the petitioner is not entitled for renewal, as petitioner had already submitted valid documents for obtaining previous licences, which was valid up to 30.03.2017. Accordingly, Ext.P5 is set aside. The writ petition is disposed of with a direction to the 2nd

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WP (C) .No. 685 OF 2020 (I)

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respondent to reconsider the application submitted by the petitioner, after affording an opportunity of hearing to the petitioner, taking into account all the relevant materials and thereafter pass appropriate orders within a period of 45 days from the date of receipt of a copy of this judgment.

Sd/-

AMIT RAWAL

JUDGE

nak

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WP(C).No.685 OF 2020(I)

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APPENDIX

PETITIONER'S EXHIBITS:

EXHIBIT P1 TRUE COPY OF THE CERTIFICATE OF REGISTRATION DATED 25.3.2015 VALID TILL 24.3.2020 ISSUED BY THE 2ND RESPONDENT.

EXHIBIT P2 TRUE COPY OF THE DEALER'S LICENSE DATED 31.3.2016 VALID TILL 30.3.2017 ISSUED BY THE 2ND RESPONDENT.

EXHIBIT P3 TRUE COPY OF THE TRADE LICENSE DATED 23.9.2019 VALID TILL 31.3.2024 ISSUED BY THE EDAVAKKA GRAMA PANCHAYAT.

EXHIBIT P3A TRUE TRANSLATED COPY OF EXT.P3.

EXHIBIT P4 TRUE COPY OF THE CERTIFICATE DATED 13.12.2019 ISSUED BY THE TAHSILDHAR, MANANTHAVADY.

EXHIBIT P4A TRUE TRANSLATED COPY OF EXT.P4.

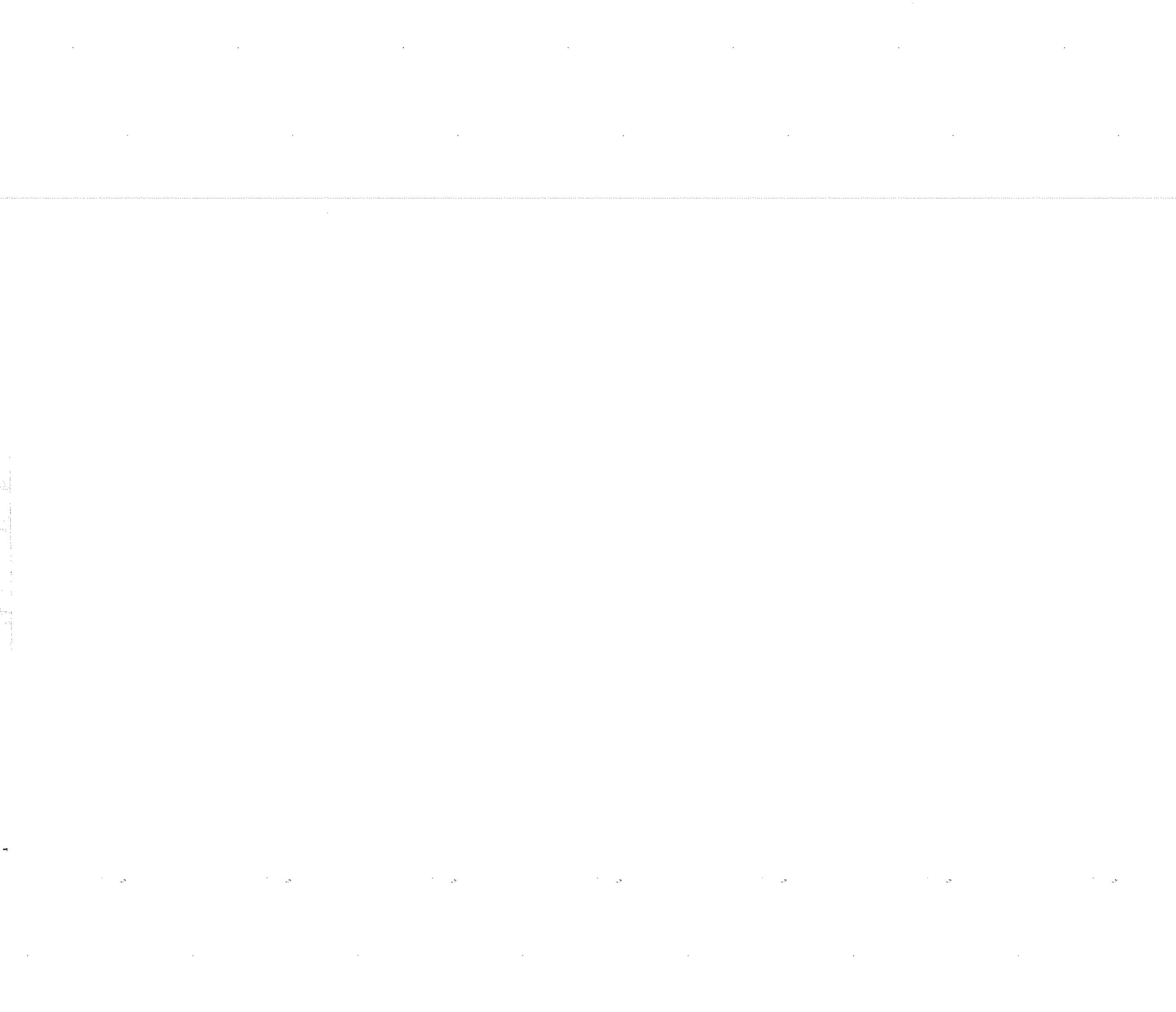
EXHIBIT P5 TRUE COPY OF THE ORDER DATED 30.12.2019 ISSUED BY THE 2ND RESPONDENT IS PRODUCED AND MARKED AS EXHIBIT P5.

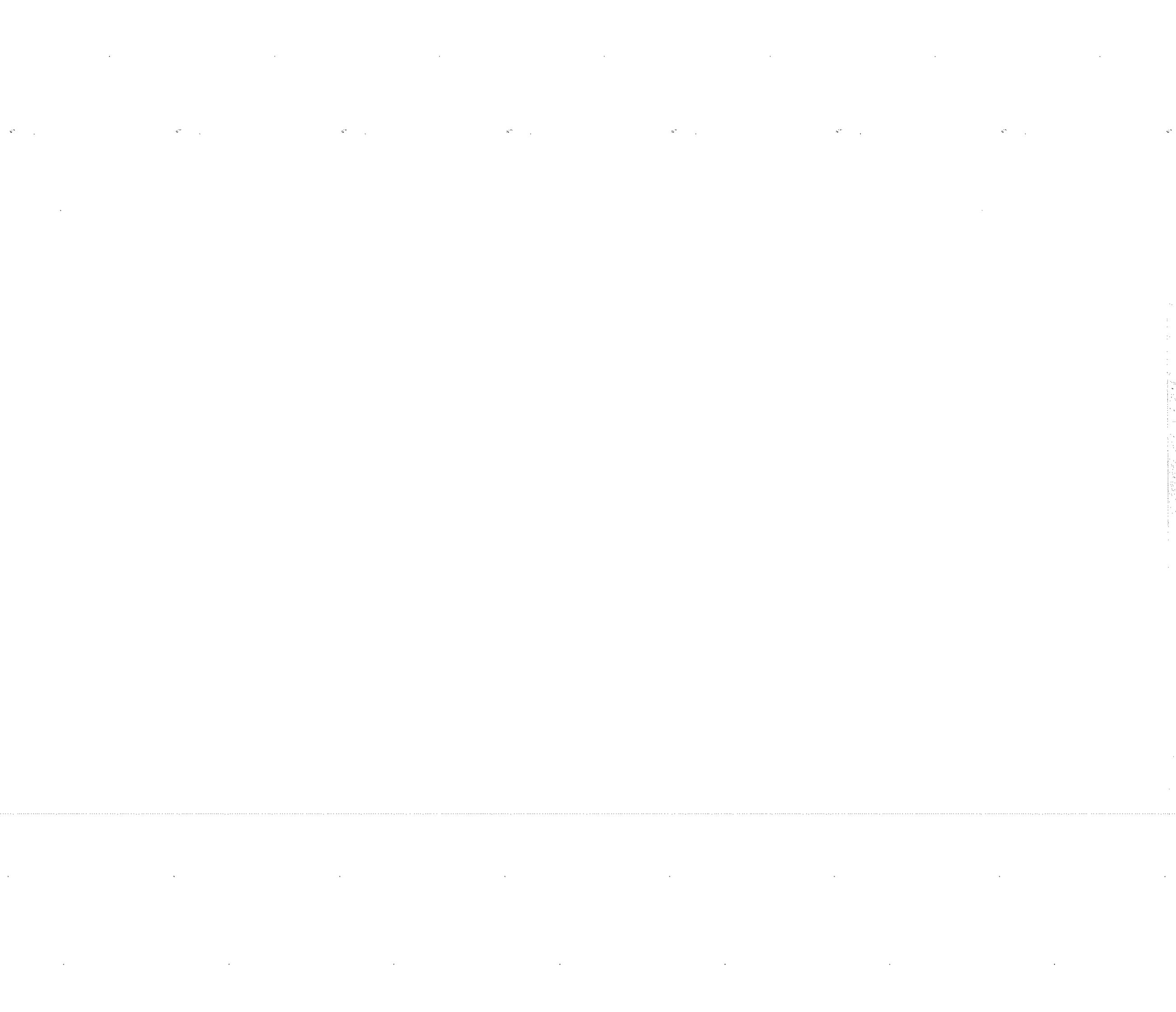
EXHIBIT P5A TRUE TRANSLATED COPY OF EXT.P5.

EXHIBIT P6 TRUE COPY OF THE PATTa ISSUED TO PETITIONER'S PREDECESSOR IN INTEREST ALONG WITH THE ORDER OF ASSIGNMENT RELATING TO THE PROPERTY.

EXHIBIT P6A TRUE READABLE COPY OF EXT.P6.

//TRUE COPY//
P.A TO JUDGE





BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL
(SOUTHERN ZONE, CHENNAI)

Original Application No.266 of 2017 (SZ)

Sri. Jose Parayil,
S/o. Devassia Applicant

Vs

State of Kerala and 6 Others
... Respondents

Report submitted by 3rd Respondent

E.K.KUMARESAN

STANDING COUNSEL FOR STATE OF KERALA

Counsel for 3rd Respondent